

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498/2024**

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

INDEX

| S.No. | Particulars | Page No. |
|-------|---|----------|
| 1 | REPLY ON BEHALF OF RESPONDENT NO. 20 (M/S BABA BRICKS FIELD) ALONGWITH AFFIDAVIT | 2-5 |
| 2 | A copy of inspection report is annexed herewith as ANNEXURE-1. | 6-10 |
| 3 | A copy of the Consent to Operate is annexed herewith as ANNEXURE-2. | 11 |
| 4 | The Stack Monitoring Report is annexed as ANNEXURE-3. | 12 |
| 5 | The lease agreement is annexed herewith as ANNEXURE-4. | 13-19 |
| 6 | The GST registration certificate is annexed herewith as ANNEXURE-5. | 20 |
| 7 | VAKALATNAMA | 21 |

THROUGH



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ADVOCATE

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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
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**REPLY ON BEHALF OF RESPONDENT NO. 20 (M/S BABA BRICKS
FIELD)**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent No 20, M/s Baba Bricks Field has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khasra no. 66, Village Badha Bangar, Chata, District Mathura, Mathura-281403
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted that the said brick kiln is installed on the zig-zag system. A chimney of about 30 meters height is installed on the referenced brick kiln which is in accordance with the prescribed standards. During inspection, biomass (turi) was found collected as fuel at the brick kiln. A copy of inspection report is annexed herewith as **ANNEXURE-1**.
4. It is further submitted that to control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. To reduce dust in the premises of the brick kiln, at some places, brick pieces have been used on the floor to convert the raw road into a paved road. Tree plantation work was also found around the brick kiln.

5. That the present reply is being filed on behalf of Respondent No 20, M/s Baba Bricks Field situated at Khasra no. 66, Village Badha Bangar, Chata, District Mathura, Mathura-281403. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2029. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. Furthermore, the Respondent has adopted Zig-Zag firing technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.
6. It is further submitted that the brick kiln has submitted the stack monitoring report of the chimney, which is in conformity with the standard Septic tank / soakpit installed for treatment domestic effluent generated from brick kiln. Respondent operates in adherence to prescribed air pollution control standards. The Stack Monitoring Report is annexed as **ANNEXURE-3**.
7. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-4**.
8. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-5**.
9. Additionally, it is submitted that the Respondent's Consent to operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.
10. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution

Control Board. The Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Dismiss the Original Application No. 1296/2024 as being devoid of merit; and
2. Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



YASH VARDHAN KAUSHIK
ADVOCATE

W-6 TIGERLANE, SAINIK FARMS,
NEW DELHI EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM
PHONE: 9990226669

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Ishwar Chand Dixit Part owner of Daba brickfield
R/O Khasra No-66 Badha Bangar chhata (Mathura)

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



Ishwar Chand Dixit

DEPONENT

17 MAR 2025

VERIFICATION

Verified on solemn affirmation at New Delhi on this _____ day of _____ 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Ishwar Chand Dixit

DEPONENT

Lashkaushik
D/5382/22
I identified the deponent who has signed in my presence

ATTESTED
NOTARY PUBLIC
(INDIA)

17 MAR 2025

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,



Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.


Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

| S. NO. | Name of Bricks kiln | Consent Status | Action against Bricks kiln | Remark |
|--------|---|------------------|--|--|
| 1 | M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura | Up to 31-07-2029 | - | Complied |
| 2 | M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura | No | Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/- | Not Complied |
| 3 | M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura | No | Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/- | Not Complied |
| 4 | M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura | No | Closure Order Issued on dated 29.03.2022 | Not Complied |
| 5 | M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog) | Up to 31-07-2029 | - | Complied |
| 6 | M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog) | No | Closure Order Issued on dated 29.03.2022 | Brick kiln is self closed by last 2 year |
| 7 | M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura | No | Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/- | Not Complied |
| 8 | M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari) | No | Closure Order Issued on dated 29.03.2022 | Not Complied |


A.B.B.


R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

| S. NO. | Name of Bricks kiln | Consent Status | Action against Bricks kiln | Remark |
|--------|---|------------------|---|--------------|
| 9 | M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura) | No | Closure Order Issued on dated 28.02.2021 | Not Complied |
| 10 | M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura | No | Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/- | Not Complied |
| 11 | M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura | No | Closure Order Issued by HO.EC issued on dated 31.12.2023 of Rs.2,25,000/- | Not Complied |
| 12 | M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura | No | Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/- | Not Complied |
| 13 | M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura | No | Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/- | Not Complied |
| 14 | M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura | Up to 31-07-2029 | - | Complied |
| 15 | M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura | No | Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/- | Not Complied |
| 16 | M/S Baba Bricks Field, KhasraNo.-66, Bda Bangar, Chatta, Mathura | Up to 31-07-2029 | - | Complied |
| 17 | M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura | No | Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/- | Not Complied |

MAA

P.O.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

| S. NO. | Name of Bricks kiln | Consent Status | Action against Bricks kiln | Remark |
|--------|---|------------------|----------------------------|----------|
| 18 | M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyani Bangar, Chatta, Mathura | Up to 31-07-2029 | - | Complied |
| 19 | M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura | Up to 31-07-2029 | - | Complied |
| 20 | M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company) | Up to 31-07-2029 | - | Complied |



AEE



R.D.

मै0 बाबा ब्रिक्स फील्ड, खसरा सं0-66 ग्राम- बड़ा बांगर, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31-07-2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री लोकेश दिक्षित उपस्थित थे। आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग मै0 बाबा ब्रिक्स फील्ड, खसरा सं0- 66, ग्राम- बड़ा बांगर, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष-07.02.2020 से स्थापित है।
2. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक 90272/UPPCB/MATHURA(UPPCBRO)/CTE/MATHURA/2020 दिनांक-07.03.2020 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक- 203837/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक-28.02.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2028 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
4. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप है। निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
5. ईट भट्टे पर गाड़ियों के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
6. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है। ईट भट्टे द्वारा एन0ए0बी0एल0 द्वारा मान्यता प्राप्त, मै0 एवर ग्रीन इन्वायरो टेस्टिंग एल0एल0पी0 द्वारा निर्गत चिमनी की स्टेक मोनिट्रिंग रिपोर्ट प्रेषित की गयी है जो मानक के अनुरूप है (संलग्नक-1)।
7. ईट भट्टे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
8. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहों पर ईट के टुकड़े को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


(शैलेश मोर्य)

अनुश्रवण सहायक


(चंद्रशेखर)

सहा0 पर्या0 अभियन्ता

क्षेत्रीय अधिकारी



ANNEXURE 2



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

203837/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024

Date: 28/02/2024

To,

M/s

BABA BRICKS FIELD

**KHASRA NO. 66 VILLAGE BADHA BANGAR TEHSEEL CHHATA
 DISTRICT MATHURA, MATHURA, 281401**

Application Id-
25011912

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **BABA BRICKS FIELD** located at **KHASRA NO. 66 VILLAGE BADHA BANGAR TEHSEEL CHHATA DISTRICT MATHURA, MATHURA, 281401**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BABA BRICKS FIELD** granted for the period from **23/02/2024 to 31/07/2028** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---------------------|----------|-------------|
| 1 | Brick-20000 Pcs/day | 20000 | Numbers/Day |

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.0 KLD | Septic Tank | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

Disposal :- The applicant shall provide comprehensive STP as is required with quality. In case of stoppage of functioning of STP, production has to be intimated by fax/phone/email with a report in this regard to be



EVERGREEN ENVIRO TESTING LLP



Address : Plot No. 047, 1st Floor, Block-F, Surajpur, Site-B, Industrial Area, Greater Noida,
Gautam Buddha Nagar, U.P.- 201306

Ph. : 01204959379, 7428487870, Mob. : +91-8010087998, 9643079162, 7982197942

Email ID : evergreenlab03@gmail.com, info@evergreeneclab.com, Website : www.evergreeneclab.com

TEST REPORT

| | | |
|---------------------------|---|--|
| ISSUED TO | : | M/S BABA BRICK FEILDS KHASRA NO. 66 VILLAGE BADHA BANGAR TEHSIL CHHATA DISTT. MATHURA, U.P. 281401 |
| Sample Identification No. | : | EETR/E/250524/031 |
| Test Report No. & Date | : | EETR/E/250524/031, DATE: 30.05.2024 |
| Sampling Method | : | As per CPCB Norm's |
| Sample Description | : | Stack Emission |
| Sample Collection Date | : | 25.05.2024 |
| Sample Collected by | : | EET Representative |
| Date of Sample Receipt | : | 25.05.2024 |
| Analysis Duration | : | 25.05.2024 To 30.05.2024 |

ANALYSIS RESULT

| | |
|---|----------------------------------|
| Reference | : EP Act std. |
| Sampled By | : EET Representative |
| Name of Plant & Section | : Stack Emission (Brick) |
| Emission source Monitored | : Brick kiln (20,000 Brick /day) |
| Normal Operating Schedule | : As & when required |
| Type of Chimney (Acc/Metal) | : Brick |
| Type of Fuel | : Agro Fuel |
| Stack Height in Meter from Ground Level (mtr) | : 30 |
| Diameter of Stack mtr. | : 4.4 |
| Sampling Duration (min) | : 49 |
| Purpose of Monitoring | : Assessment of Pollution Load |
| Parameters Monitoring | : PM, Nox, Co, Sox |
| Stack temperature (-C) | : 362 |
| Ambient Temperature (-C) | : 40.8 |
| Stack Velocity (M/Sec) | : 5.01 |
| Quantity of Emission (Nm ³ /hr) | : 122758.114 |
| APCS | : ID Fan with Settling Chamber |

| S. NO. | PARAMETERS | UNITS | RESULTS | EMISSION LIMITS AS PER CPCB | TEST METHOD |
|--------|-------------------------|--------------------|---------|-----------------------------|-----------------|
| 1. | Particulate Matter (PM) | mg/Nm ³ | 562 | 750 | IS : 11255(P-1) |
| 2. | Oxides of Nitrogen | mg/Nm ³ | 45.98 | Not specified | IS : 11255(P-7) |
| 3. | Carbon Monoxide (as CO) | % by Vol. | 0.29 | 1.0 | IS : 13270:1992 |
| 4. | Sulphur Dioxide | mg/Nm ³ | 19.02 | Not specified | IS : 11255(P-2) |

Checked by
SHIVANI PUNDIR



Evergreen Enviro Testing LLP

Issued By
Authorised Signatory
Chetan Kumar Singh

- Note : 1. The result listed refer only to be Tested samples and applicable parameters.
2. Perishable samples will be destroyed after 15 days of sampling.
3. This report cannot be used as evidence in the court of law and cannot be used in part or full in any media without prior permission.
4. Subject to Gr. Noida Jurisdiction.

400
भारतीय गैर न्यायिक INDIA NON JUDICIAL

ANNEXURE 4

रु.5000

पाँच हजार रुपये

Rs.5000

FIVE THOUSAND RUPEES



DB 968697

प्रदेश UTTAR P

प्रलेख किरायेनामा

किराया-115000/-रु० प्रति वर्ष

मौजा- बढा बांगर तह०

छाता जिला मथुरा ।

समय-दि० 1.10.2020 से दि० 30.8.2030 तक

देय स्टाम्प-9200/-रुपया

हम कि आसम व शमुसुददीन पुत्रगण कल्ला नि० गण विशम्भरा तह० छाता जिला मथुरा आ० 582963269158 व 490336028895 व पैन नं० डीसीएपीए9684आर व आईजैडवीपीएस3614ए मो० 9557433180 प्रथम पक्ष जायदाद मालिक तथा मैसर्स बाबा ब्रिक्स. फील्ड द्वारा पार्टनर ईश्वरचन्द दीक्षित पुत्र श्री हेतराम नि० कोसीकलां व चन्द्रपाल पुत्र श्री दीपचन्द नि० पैगॉव तह० छाता जिला मथुरा आ० 577409986415 व 590557628964 पैन नं० एओएक्सपीसी1239ए व बीआईएसपीसी7850डी मो० 9690016572 द्वितीय पक्ष किरायेदार इस प्रलेख हाजा के हैं ।

दि० 31/12/20

शमुसुददीन

ईश्वरचन्द

Chandrap

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

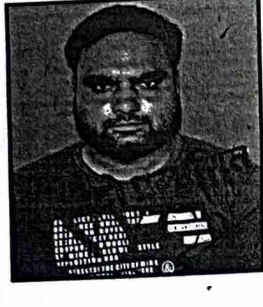
रु.1000

ONE THOUSAND RUPEES

Rs.1000



उत्तर प्रदेश UTTAR P



BL 28420

2

जो कि प्रथम पक्ष की आराजी भूमि वाकै मौजा बढा बांगर तह0 छाता जिला मथुरा में खाता नं0 51 खसरा नं0 66 रकवा 39860 व0 मी0 वशमूल प्रथम पक्ष की है जिसमें प्रथम पक्षों का 2/3 भाग है जिसकी आवादी उपजिलाधिकारी छाता से घोषित है जिसका कि प्रथम पक्ष भूमिधर के रूप से मूलिक व काविज व दखील हैं प्रथम पक्ष के अलावा कोई अन्य भागीदार व हिस्सेदार नहीं जो कि हर प्रकार के कर्जा आदि के विवादों से पाक व साफ है कहीं भी जमानत आदि में बन्धक नहीं है आज से पूर्व किसी को आड रहन आदि नहीं की है द्वितीय पक्ष मुझ प्रथम पक्ष की उपरोक्त भूमि को भट्टा संचालन हेतु किराये पर लेना चाहता है जिसमें हम प्रथम पक्ष का सरासर लाभ है अतः अब स्वस्थ चित्त स्थिर बुद्धि व प्रसन्नता पूर्वक मय हक व अधिकारों के अपनी उक्त 2/3 भाग भूमि में से 1618 वर्ग मीटर भूमि को वशरह किराया 115000/- एक लाख पन्द्रह हजार रूपया प्रति वर्ष से आज दि0 1.10.2020 से दि0 30.8.2030 तक

दि० आराम

शमशुदीन

इशकर चन्द

Chandrap

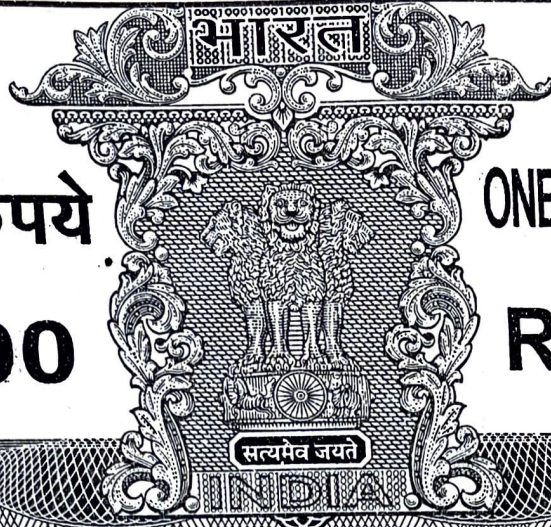
भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

रु.1000

ONE THOUSAND RUPEES

Rs.1000



उत्तर प्रदेश UTTAR PRADESH

BL 284203

3

यानि आज से अर्सा 10 वर्ष के लिये द्वितीय पक्ष को किराये पर दे दिया है तथा कब्जा द्वितीय पक्ष को किरायेदार की हैसियत से करा दिया है अब द्वितीय पक्ष किरायेदार उपरोक्त भूमि पर ईट भट्टा का संचालन करे, आफिस बनाये, लेवर क्वार्टर बनाये, चिमनी, गोल्टा बनावे ईट सुखाये व ईट थपाई करावे व ईट इकटठा करावे, गर्जे कारोवार भट्टा संचालन जो भी कार्य करने हों उन्हें करे परन्तु द्वितीय पक्ष उपरोक्त भूमि में से मिट्टी खुदाई नही कर सकेगा प्रथम पक्ष द्वितीय पक्ष से किराया प्रति वर्ष प्राप्त करता रहेगा और रसीद देता रहेगा तथा 10 साल बाद दौनों पक्षों की सहमति रही तो उक्त किरायेनामा की अवधि वाजिव किराया बढाकर आगे और बढाई जा सकती है द्वितीय पक्ष कोई गैर कानूनी कार्य किरायेशुदा

कि आशु



21/12/14

इश्वर पन्ड

Chandra

403
पुष्टि विलेख 52

5/30/2020

331 330
26 MAY 2020

₹1000

आवेदन सं०: 202000761006771

पुस्तक कार्यालय, सं० १०, १४
नया दिल्ली हाथ ०२२२

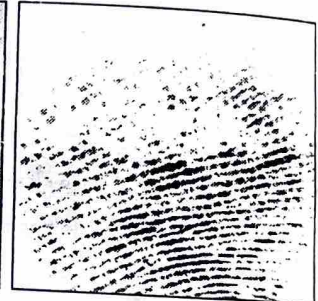
पट्टा विलेख/कबूलियतनामा

बही सं०: 1 रजिस्ट्रेशन सं०: 5373

वर्ष: 2020

प्रतिफल- 460000 स्टाम्प शुल्क- 9200 बाजारी मूल्य - 0 पंजीकरण शुल्क - 4600 प्रतिनिधिकरण शुल्क - 60 योग : 4660

श्री आसम,
पुत्र श्री कल्ला
व्यवसाय: अन्य
निवासी: विशम्भरा तह छाता



ने यह लेखपत्र इस कार्यालय में दिनांक 30/05/2020 एवं 11:32:34 AM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

उप निबंधक : छाता

मथुरा

30/05/2020

लव कुमार शर्मा
निबंधक लिपिक



30/2020

पुष्टि विलेख 58,59

332

330

26 MAY 2020

आवदन सं०: 202000761006771

₹1000

बही सं०: 1

रजिस्ट्रेशन सं०: 5373

वर्ष: 2020

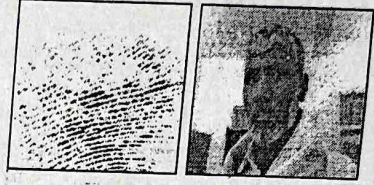
निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री आसम, पुत्र श्री कल्ला

निवासी: विशम्भरा तह छाता

व्यवसाय: अन्य

पट्टा दाता: 2



श्री शमुसुददीन, पुत्र श्री कल्ला

निवासी: विशम्भरा तह छाता

व्यवसाय: अन्य

पट्टा गृहीता: 1

श्री मैसर्स बाबा ब्रिक्स द्वारा पार्टनर ईश्वरचन्द दीक्षित,
पुत्र श्री हेतराम

निवासी: कोसीकलां तह छाता

व्यवसाय: अन्य

पट्टा गृहीता: 2



श्री चन्द्रपाल, पुत्र श्री दीपचन्द

निवासी: पैगाव तह छाता

व्यवसाय: अन्य



ने निष्पादन स्वीकार किया। जिनकी पहचान पहचानकर्ता : 1

श्री यूसुफ, पुत्र श्री उमरखां

निवासी: विशम्भरा तह छाता

व्यवसाय: अन्य

पहचानकर्ता : 2



कोषागार, मथुरा

20 MAR 2020

रिश्त कोषाधिकारी
मथुरा

4

भूमि पर नहीं करेगा तथा भट्टा संचालन सम्बन्धी टैक्स द्वितीय पक्ष के होंगे उनको देने की जिम्मेदारी द्वितीय पक्ष की होगी प्रथम पक्षों का कोई वास्ता व सरोकार नहीं होगा समय अवधि पूर्ण होने पर किरायेशुदा भूमि में से भट्टा सम्बन्धी हर प्रकार के सामान चिमनी गोल्टा आदि को हटाकर भूमि को एकसार करने की जिम्मेदारी द्वितीय पक्ष की होगी तथा समय अवधि के अन्दर यदि कोई कानूनी बाधा सरकार द्वारा पैदा की जाती है तो उस अवधि के बाद का भाडा द्वितीय पक्ष अदा नहीं करेगा तथा प्रथम पक्ष भाडा लेने का अधिकारी नहीं होगी काश कोई सहीम व सरीक प्रथम पक्षों का पैदा होकर बाबत किरायेनामा के हक लाकर दावा या उजर करे तो

नि आशा



श.पु.दी.प.



इक्ष्वर चन्द



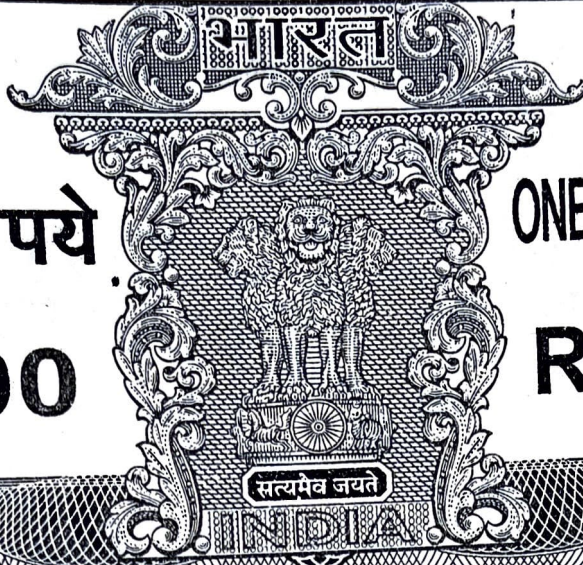
Chandrajpa



भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये
रु.1000

ONE THOUSAND RUPEES
Rs.1000



BL 28420

उत्तर प्रदेश UTTAR PRADESH

20 MAR 2020
महिला अधिकारी
मथुरा

5

उजर उसका हर प्रकार का अदालत व पंचों में अमान्य माना जावेगा लिहाजा राजी खुशी व प्रसन्नता पूर्वक यह किरायेनामा हर दो फरीकेन ने तहरीर कर दिया कि प्रमाण रहे और समय पर काम आवै मुकिरों के फोटो की पहचान आर० के० गुप्ता दस्तावेज लेखक तह० छाता जिला मथुरा ने की है विवरण किरायेशुदा भूमि मौजा बढा बांगर तह० छाता यह है —
खाता नं० 51 खसरा नं० 66 रकवा कुल 39860 व० मी० 2/3 भाग में से 16180 व० मी० भूमि का किरायेनामा तहरीर किया है ।

नि. आ. १११



शिव प्रदीप

इश्वर पन्ड

Chandra Pal





Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAVFB9724F1ZX

| | | | | | |
|--|--|---|---|----|----------------|
| 1. | Legal Name | BABA BRICKS FIELD | | | |
| 2. | Trade Name, if any | BABA BRICKS FIELD | | | |
| 3. | Constitution of Business | Partnership | | | |
| 4. | Address of Principal Place of Business | KHASRA NO 66, KHATA NO 51, VILLAGE BARHA BANGAR, VILLAGE BARHA BANGAR, CHHATA, Mathura, Uttar Pradesh, 281403 | | | |
| 5. | Date of Liability | 01/09/2020 | | | |
| 6. | Period of Validity | From | 01/09/2020 | To | Not Applicable |
| 7. | Type of Registration | Regular |  | | |
| 8. | Particulars of Approving Authority | Uttar Pradesh | | | |
| Signature | | | | | |
| Name | | Gulab Chandra | | | |
| Designation | | Assistant Commissioner | | | |
| Jurisdictional Office | | Kosikalan Sector | | | |
| 9. Date of issue of Certificate | | 23/09/2020 | | | |
| Note: The registration certificate is required to be prominently displayed at all places of business in the State. | | | | | |

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 23/09/2020 by the jurisdictional authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that
I, Ishwar Chand Dixit Part near at Baba bricks field.
R/O Khatra No 66 Badli Bangla the above named Applicant do hereby appoint

YASH VARDHAN KAUSHIK
(D/5882/2022)
ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ___ day of, 2024. Accepted subject to the terms of fees.

ADVOCATE

Yashkaushik

CLIENT

श्रीराम